

HIGH COURT OF ANDHRA PRADESH

ROC.No. 510/SO/2021

DATED: 12.04.2022

CIRCULAR No. 03/SO/2022

Sub: High Court of Andhra Pradesh – Subordinate Courts – Permission to the Muslim employees working in the Subordinate Courts in the State of Andhra Pradesh and also to the employees who are working in the offices, which are under Administrative Control of the High Court of Andhra Pradesh to leave the office at 4.00 p.m. on all working days during the month of **Ramzan i.e., from 03.04.2022 to 02.05.2022** – Granted.

The High Court is pleased to pass the following order:

The Muslim employees working in the Subordinate Courts in the State of Andhra Pradesh and also the employees who are working in the offices, which are under Administrative control of the High Court of Andhra Pradesh, are hereby permitted to leave the office at 4.00 p.m. on all working days during the month of **Ramzan i.e., from 03.04.2022 to 02.05.2022** to perform necessary rituals in connection with the observance of Ramzan. This is, however, subject to the exigencies of work.


REGISTRAR GENERAL

To

1. All the Registrars, High Court of Andhra Pradesh.
2. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website]
3. The Prl. Private Secretary to the Hon'ble Chief Justice, High Court of Andhra Pradesh, Amaravathi.
4. All the District Judges in the State of Andhra Pradesh.
5. The Chief Judge, City Civil Court, Vijayawada.
6. The Metropolitan Sessions Judge, Vijayawada and Visakhapatnam.
7. The Director, Mediation and Arbitration Centre, High court of Andhra Pradesh.
8. The Member Secretary, A.P. State Legal Services Authority, Vijayawada.
9. The Secretary, High Court Legal Services Committee, Amaravathi.